

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10539/2013

(Arising out of impugned final judgment and order dated 30/10/2013 in CRMWP No. 21503/2013 passed by the High Court Of Judicature at Allahabad)

PRAVEEN YADAV & ORS

Petitioner(s)

VERSUS

STATE OF U.P & ORS
(With office report)

Respondent(s)

Date : 01/05/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VIKRAMAJIT SEN
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPREFor Petitioner(s) Mr. Daya Krishan Sharma,Adv.
Mr. Hemant Mudgil, Adv.For Respondent(s) Mr. R.K. Dash, Sr. Adv.
Mr. Rajesh Kumar M., Adv.
Mr. Abhishth Kumar,Adv.

Mr. Sudarshan Rajan,Adv.

UPON hearing the counsel the Court made the following

O R D E R

As per the request made in the letter circulated by learned counsel for respondent No.3 for adjournment of the matter for filing counter affidavit, the matter is adjourned.

(MEENAKSHI KOHLI)
COURT MASTER(SAROJ SAINI)
COURT MASTER